

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1267
ANSWERED ON:29.11.2011
FOREIGN TRAWLERS IN FISHING
Pathak Shri Harin

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the traditional fishermen of the country particularly from Gujarat and Maharashtra are losing their opportunity in fishing due to the introduction of foreign trawlers in fishing;
- (b) if so, the details thereof;
- (c) whether the Government has received any proposal requesting the prohibition of fishing by foreign companies off the Indian coasts; and
- (d) if so, the action taken by the Government thereon?

Answer

THE MINISTER OF STATE FOR AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR.CHARAN DAS MAHANT)

(a) to (d) Traditional fishermen normally carry out fishing operations within the territorial waters i.e. upto 12 nautical miles, where State Governments exercise control. The Central Government has jurisdiction over Exclusive Economic Zone (EEZ) that extends from 12 to 200 nautical miles in the deep sea. The Letters of Permits (LOP) are issued to eligible Indian entrepreneurs allowing them to fish in the EEZ. Foreign companies are not issued LOP by the Government.